

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.130. IA 478 of 2020
ITEM No. 131. IA 833 of 2020 in
CP(IB) 463 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Reliance Asset Reconstruction Co Ltd
V/s
Morakhia Copper & Alloys Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 27/02/2023

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : None
For the Resolution Applicant : Mr. Nilesh Udernani, Ld. Adv.
For the Respondent : Mr. Aditya J Pandya, Ld. Adv. (for R-1 to 3)

ORDER

IA 478 of 2020, IA 833 of 2020

Learned Counsel Mr. Nilesh Udernani appears for the Resolution Applicant. He has been allowed to proceed with the applications. He seeks some time to amend the application. It is to be done within two weeks.

The matters stand adjourned to 16.05.2023.

-SD-

**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

-SD-

**DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)**

Rajeev